### HC upholds NHRC order for aid to kin

## https://www.dailypioneer.com/2021/state-editions/hc-upholds-nhrc-order-for-aid-to-kin.html

The Orissa High Court has upheld the recommendation of the National Human Rights Commission (NHRC) to pay a Rs 3-lakh compensation to the family of an ASHA Worker and her newborn baby, who died due to the unavailability of ambulance service.

The deceased identified as Mini Pradhan died on the way to a hospital in Daringabadi of Kandhamal district. While dismissing a writ petition filed by the Odisha Government, HC Justice Arindam Sinha in his order stated, "It is expected the payment will be made within four weeks to the kin of the deceased. Within that time there must be communication of this order with acknowledgement of receipt to opposite party No 1."

Notably, the Odisha Government filed the writ petition against the decision of the NHRC in a case filed by Supreme Court lawyer and human rights activist RadhakantaTripathy.

In his petition to the commission, Tripathy alleged that the ASHA Worker, died on September 20, 2021 on the way to the health centre due to no availability of ambulance, road and mobile connectivity.

Alleging failure of the State Government in saving the life of Pradhan and her newborn baby, Tripathy sought fair probe of the incident and compensation to the family of the deceased. The NHRC directed the Odisha Government to pay compensation to the family of the deceased within four weeks. But the State Government moved the High Court seeking quashing of the NHRC order.

### NHRC seeks report on Odisha workers' death

#### https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-on-odishaworkers-death/articleshow/87845232.cms

The National Human Rights Commission (NHRC) has sought an updated investigation report from the Guntur superintendent of police on the death of six migrant workers from Odisha in an Andhra Pradesh farm. The workers allegedly died of electrocution on July 30 while working in a prawn farm. Acting on a petition filed by Radhakanta Tripathy, a civil rights lawyer, the NHRC has asked the Guntur SP to file the report within four weeks. The migrant workers hailing from Rayagada and Gajapati districts were Rammurthy, Kiran, Manoj, Pandabo, Mahendra and Naveen.

Tripathy alleged that the incident took place owing to negligence of the energy department and inaction of the labour departments of Odisha and Andhra Pradesh. He has also blamed the factory officials for the incident. The commission had heard the petition on July 31 and issued notices to Andhra officials to investigate the case and compensate the next of kin of the deceased. In response, the Guntur SP in an inquiry report stated that the incident took place at 7am on July 30 while the workers were sleeping under a tin shed in the prawn farm. Another report from the Guntur administration said the next of kin of the deceased have received Rs 3 lakh each as ex gratia from the chief minister's relief fund on humanitarian ground. The owner of the prawn farm has also paid Rs 5 lakh each to the next of kin of the workers. The NHRC considered the reports which stated that Rs 10 lakh each has been paid to the next of kin of the deceased. The police have filed a memo in the local court to alter the case section 174 of CrPC (police to inquire and report on suicide) to section 304A of the IPC (causing death by negligence) against the owner and manager of the farm.

## Orissa High Court upholds NHRC directive on compensation to ASHA worker's kin

https://www.newindianexpress.com/states/odisha/2021/nov/22/orissa-high-courtupholds-nhrc-directive-on-compensation-to-asha-workers-kin-2386572.html Orissa High Court has upheld the recommendation of the National Human Rights Commission (NHRC) to pay Rs 3 lakh to the family of an ASHA worker of Daringbadi health centre in Kandhamal district who died on the way to a hospital in an autorickshaw as the ambulance could not reach her native Budupanka village due to absence of proper road and mobile connectivity.

ASHA worker Mini Pradhan had died on September 5, 2016 while she was travelling to the hospital for delivery.

Dismissing a writ petition filed by the State government, Justice Arindam Sinha in his order stated, "It is expected the payment will be made within four weeks to the kin of the deceased. Within that time there must be communication of this order with acknowledgment of receipt to the opposite party."

The Odisha government had filed the writ petition in the High Court against the decision of the NHRC in response to a petition filed by Supreme Court lawyer and rights activist Radhakanta Tripathy, who had demanded compensation, fair probe into the incident and assurance of ambulance, road and mobile connectivity.

Acting on the petition, the apex human rights panel had recommended Rs 3 lakh compensation to the kin of the deceased last year. The State government had moved the High Court seeking to quash the NHRC order.

Earlier, the Madras High Court in a similar petition had held the recommendation to be binding, axiomatically, sanctus and sacrosanct and stated that the public duty is imposed on the government concerned or authority to implement the recommendation.

Following the order, the NHRC observed that the direction of the Commission be it NHRC or even the State Commission is binding and the State has no discretion to avoid implementation of the recommendations. If the State is aggrieved, it can only resort to legal remedy seeking judicial review of the Commission's recommendations.

Meanwhile, the NHRC has directed the Chief Secretary to file a compliance report along with proof of payment to the kin of the deceased ASHA worker within four weeks.

### TMC writes to NHRC over Tripura violence, demands factfinding committee similar to WB

https://m.republicworld.com/india-news/politics/tmc-writes-to-nhrc-over-tripura-violencedemands-fact-finding-committee-similar-to-wb.html

As the tensions between the TMC and BJP escalate in Tripura, the latter on Monday, November 22, has filed a complaint to the National Human Rights Commission (NHRC) over the alleged attack on State Convenor Subal Bhowmik's house. In a letter, National Spokesperson of TMC Saket Gokhale mentioned that there is a lack of suo motu cognizance by the NHRC over the matters.

Saket Gokhale accused the BJP of the attack and said that its workers have been continuously attacked and authorities have not arrested anyone despite complaints made by the party.

TMC also mentioned that many journalists have been charged under UAPA for reporting the violence and attacks that occurred in the region. In the letter, TMC has accused the Tripura Police of not only standing by BJP workers but also aiding the attackers.

On November 21, TMC wrote on Twitter, "Biplab Kumar Deb has unleashed his terror once again! They haven't even spared our State Convenor Subal Bhowmik. His house was attacked by BJP goons and Tripura Police continues to be silent spectator! Nothing can stop us from continuing our fight to restore democracy!".

READ | Tripura Minister denies BJP's role in attacks on TMC, accuses Opposition of 'conspiracy'

In the letter, TMC has mentioned that they expect the same standard of action as witnessed in West Bengal. It is pertinent to note here that NHRC set up a committee to probe the West Bengal post-poll violence. TMC has requested the NHRC to do the same in this case as well.

#### "Inaction by NHRC is shocking"

Stating that it is 'shocking' to learn no action has been taken by the NHRC, TMC National Spokesperson said, "Law and order machinery in Tripura has completely broken down."

TMC has sought an appointment by the NHRC to present relevant evidence in connection to the attacks and violence that was observed in recent times in the state. Saket Gokhale has requested the Chairman of NHRC, Justice Arun Mishra, to visit Tripura and examine the situation.

#### TMC moves to Supreme Court

Earlier on November 19, the TMC party had moved a contempt of court plea in the Supreme Court against Tripura officials including the Home Secretary, Director General of Police (DGP), District Magistrate (West Tripura), and all-districts Superintendent of Police (SP) for failing to ensure security to party workers, campaigning for the Agartala

Municipal Corporation (AMC) elections which are scheduled to be held on November 25.

On November 11, a bench comprising of Justices D Y Chandrachud, Surya Kant, and Vikram Nathin had directed the state government to ensure that all political parties, including TMC, are not prohibited from the campaign, are allowed to exercise their electoral rights in the state. This comes as a petition was filed by TMC Rajya Sabha MP Sushmita Dev.

## **National Human Rights Commission informs**

https://www.thesangaiexpress.com/Encyc/2021/11/23/IMPHAL-Nov-22The-National-Human-Rights-Commission-NHRC-will-hold-a-public-hearing-on-grievances.html The National Human Rights Commission (NHRC) will hold a public hearing on grievances of the general public regarding alleged violations of human rights in the States of Assam, Arunachal Pradesh, Nagaland, Manipur and Sikkim from December 16 to 17 at Guwahati.

Those persons who have a complaint of alleged violations of human rights by a public servant or of negligence by a public servant in prevention of such violation may send their complaints to the Commission by registered post/speed post to the Registrar, National Human Rights Commission, Manav Adhikar Bhawan, Block C, GPO Complex, INA, New Delhi-110023 or through email at jrlawnhrc@nic.in, said a public notice issued by the Commission. The last date for receipt of complaints in NHRC is on November 27, 2021.

## Compensation released in infant deaths linked to spurious drugs in J&K s Udhampur

https://www.greaterkashmir.com/jammu/compensation-released-in-infant-deaths-linkedto-spurious-drugs-in-jks-udhampur

Over 11 months after NHRC recommended compensation in a case related to infant deaths linked to consumption of spurious drugs in Udhampur district, Jammu and Kashmir administration has released Rs 3 lakh each for the 12 bereaved families.

Early this year, the National Human Rights Commission (NHRC) ordered the payment compensation to the families who lost their children in Ramnagar block between December 2019 and January 2020, observing that there is no denial of lapse in the case though the drugs department of Jammu and Kashmir does not want to "own the responsibility" for it.

The complaint about the infant deaths due to the consumption of spurious drugs was lodged before the Commission by prominent Jammu-based social activist Sukesh C Khajuria.

In an order issued on November 16, the Health and Medical Education Department said in compliance to order passed by NHR, a sanction was being accorded to the release of Rs 36 lakh for 12 infant victims of spurious drugs in Ramnagar following approval by the Administrative Council headed by Lt Governor Manoj Sinha in its meeting held on October 7.

The department has ordered the release of the compensation amount to the State Drug Controller for further payment as a special and exceptional infant mortality case subject to the outcome of the Special Leave Petition (SLP) pending before the Supreme Court, the order issued by Additional Chief Secretary, Vivek Bharadwaj read.

Sharing the copy of the government order here on Monday, Khajuria who fought for the victim families said it is only a small step in the direction of providing succour to them and also a victory for common masses who suffer due to lack of medical care and official negligence day-in-and-day-out throughout the country.

He said the J-K administration was forced to pay compensation following orders by the NHRC on January 18 and July 19 after the government challenged the initial order in the J-K High Court which, however, upheld the NHRC recommendations in the case.

The case is a landmark in the history of judicial activism where the government has been ordered to pay compensation for the utter neglect and alleged callous connivance of the state drug authorities in checking the sale of spurious drugs in the remote mountainous areas, he said.

The release of compensation amount has a rider of the outcome of SLP of the J&K government in Supreme Court but I am confident that the apex court will also provide complete justice to the infant victims, he said.

### Trinamool will rout BJP in Tripura, not cow down like CPI(M), Congress: Abhishek Banerjee

https://www.deccanherald.com/national/national-politics/trinamool-will-rout-bjp-intripura-not-cow-down-like-cpim-congress-abhishek-banerjee-1053488.html

The national General Secretary of Trinamool Congress, Abhishek Banerjee, said here on Monday that his party has come to Tripura to defeat the BJP, and it is not like the CPI(M) or Congress to cow down to the attacks of the saffron party and run away from the battle.

Banerjee told the media that the CPI(M) and the Congress, both of which governed Tripura for many years, don't have the ability or mindset to defeat the BJP, which is intimidating and framing false cases against opposition leaders, workers and people who are opposing the saffron party. "We (Trinamool) came to Tripura just three months ago, and the BJP is rattled," said Banerjee, who came to Agartala on Monday, a day after Tripura police arrested West Bengal Trinamool Youth Congress President Saayoni Ghosh, invoking five provisions of the IPC, including murder and provocation with intent to cause riot. Read | 'Jungle raj' prevails only in N Korea & Bengal: BJP He said: "We have lodged over 100 FIRs. Eleven of our women civic poll candidates and all the Trinamool leaders were attacked, but no one was interrogated, forget arresting the perpetrators. But Saayoni was arrested for raising a slogan - 'Khela Hobe'. "None of the BJP leaders in West Bengal, including Dilip Ghosh and state unit chief Sukanta Majumdar, were attacked in Bengal. But in Tripura, Trinamool convener (officiating party chief) Subal Bhowmik and his house were attacked by the BJP on Sunday."

Ahead of Thursday's civic polls in Tripura, the Trinamool had planned to hold a road show led by Banerjee on Monday, but the party held a small gathering in the city as the police did not allow its much-publicised road show. Raising question as to why Saayoni was arrested, Banerjee said that she was booked on charges of murder and provocation, but whom did she want to kill, whom did she provoke? "An absolutely false case was lodged against her," he said. Claiming that total lawlessness and 'jungle raj' is prevailing in BJP-ruled Tripura, Banerjee said that on Sunday, a police station in the capital city was also attacked by the BJP supporters, forcing the police officers to take shelter under the table and even journalists were not spared from the BJP attacks. He urged the voters to carry the BJP symbol, 'lotus', and Narendra Modi's photograph to save themselves from BJP attacks, but cast their votes to the Trinamool candidates in Thursday's polling to the Agartala Municipal Corporation and 19 other municipal bodies across Tripura.

# Mamata to meet PM Modi, discuss BSF jurisdiction, Tripura violence

https://www.asianage.com/india/all-india/221121/will-raise-issues-of-bsf-jurisdictionenhancement-tripura-violence-with-pm-mamata.html

West Bengal chief minister Mamata Banerjee, who is scheduled to meet Prime Minister Narendra Modi on Wednesday, said that she would raise her government's objection to the extension of jurisdiction of the Border Security Force (BSF) in the state and the recent attacks by BJP workers on her party leaders campaigning for the upcoming municipal elections in Tripura.

Talking about her four-day visit to New Delhi before she took a flight on Monday afternoon, Ms Banerjee lashed out at the BJP at the Centre on both the issues.

"I will meet the PM the day after tomorrow. I have an issue with the BSF. That is a big issue. I will not allow them to take control of the area forcibly. BSF is not my enemy. They are also my friends. BJP thinks BSF belongs to them and BSF means BJP is safe. This is not correct. Each organisation has its own status and identity. Law and order is a state subject. The state police have a cadre like the Central agencies. They want to capture power and bulldoze the federal structure and all in the name of cooperative federalism. They want to finish all of them. This is my priority," she said.

"Of course I will also raise other atrocities like Tripura with the PM... The situation in Tripura is volatile. The skeleton of democracy has come out there. There is no democracy in a BJP-ruled state. Goons are roaming freely with arms. Despite the order by the Supreme Court, rallies and other activities in a democratic process are not being allowed there. A mockery has been underway in the name of election," she said.

Referring to the arrest of actor-turned-TMC leader Saayoni Ghosh, Ms Banerjee complained, "An artist like her was booked under attempt to murder charge. When she was at the police station, an attack was carried out with sharp cutting weapons. Saayoni told me about these when I called her on Sunday. Abhishek (nephew) is visiting there to hold meetings. Still atrocities are being meted out to us in different forms. Many injured people were brought here and have been admitted to SSKM Hospital because no treatment is provided there. I do not know where the National Human Rights Commission is now. How many notices have been sent by the Central Government to the Tripura government? They do not care for the people and the constitution. Their only obligation is to cheat the people. They will be defeated ultimately."

Ms Banerjee also accused Union home minister Amit Shah of not giving an appointment to a delegation of TMC MPs who flew to the national capital on Sunday night to meet

him on the arrest of Ms Ghosh and violent attacks on their leaders. The TMC MPs sat on a dharna outside the office of Mr Shah in the North Block since Monday morning. In the evening Mr Shah met them. Ms Ghosh, meanwhile, was granted bail by a court in Agartala.

The Trinamul Congress supremo is also likely to meet UPA chairperson Sonia Gandhi and other Opposition leaders to unite them and discuss strategies in the wake of Mr Modi's announcement to repeal three controversial farm laws.

# Telangana High Court reserves orders in lockup death & Gaddiannaram market cases

## https://www.thehansindia.com/telangana/telangana-high-court-reserves-orders-in-lockup-death-gaddiannaram-market-cases-716519

The High Court division bench on Monday reserved its orders pertaining to handing over lockup death case of Mariamma to the Central Bureau of Investigation. The bench comprising Chief Justice Satish Chandra Sharma and Justice A Rajasekhar Reddy, while hearing the public interest litigation filed by People's Union for Civil Libraries seeking a judicial probe into the case, maintained that the court would go into each and every document of the file pertaining to the case and then think over handing the case to the CBI. Also Read - Telangana HC reserves judgement on handing over Mariyamma death case to CBI ADVERTISEMENT As the court, on the last date of hearing felt it appropriate to hand over the investigation to the CBI, Advocate General Banda Shivananda Prasad tried to pacify the court to hand over the investigation to the State CID, rather than CBI stating that if at all the case was handed to CBI, it might have serious repercussions on the State Police and its morale. The AG further informed the bench that the entire investigation into the lockup death was done adhering scrupulously to National Human Rights Commission guidelines. Further, keeping in view the livelihood of kin of the deceased, the State government had paid sufficient compensation. Also Read - PIL challenges IAS Venkatrama Reddy's resignation ADVERTISEMENT However, the bench reserved its order. Shifting of fruit market Gangaiah Naidu, senior counsel, appearing for the petitioners vehemently opposing the shifting of the fruit market from Gaddiannaram to Batasingaram, informed the bench that the petitioners were ready to move to Batasingaram if the Telangana government provided at least 50 per cent of the facilities at the new site. The Chief Justice bench, while reserving its orders, observed that it will take into consideration all the points furnished in the three reports viz., the reports submitted by Sanjeev Kumar, Special Government Pleader attached to the Additional AG Office, Secretary, State Legal Service Authority and K Vinay Kumar, Advocate Commissioner and then pronounce its verdict.

Jammu Kashmir: घटिया दवाई के सेवन से मरे 12 बच्चों के परिजनों को मिलेंगे तीन-तीन लाख रुपये https://www.jagran.com/jammu-and-kashmir/jammu-families-of-12-children-who-diedafter-consuming-substandard-medicines-will-get-three-lakh-rupees-22229865.html जम्मू-कश्मीर प्रशासन ने ऊधमपुर जिले के रामनगर में घटिया दवाइयों के कारण 12 बच्चों की मौत के मामले में परिजनों को तीन-तीन लाख रुपये देने को मंजूरी दे दी। स्वास्थ्य एवं चिकित्सा शिक्षा विभाग के अतिरिक्त मुख्य सचिव विवेक भरद्वाज ने बच्चों के परिजनों को मुआवजा देने के निर्देश दिए। समाज सेवक सकेश खजरिया ने इसके लिए लंबी लड़ाई लड़ी और मानवाधिकार आयोग से कई बार निर्देश दिलवाए। हालांकि सर्वोच्च न्यायालय में एक एसएलपी लंबित पड़ी हई है। Ads by Jagran.TV टनल बनने से कश्मीर से लद्दाख जाने का सफर पांच घंटे कम हो जाएगी। लद्दाख को सड़क मार्ग से देशभर से जोड़ने वाली जोजिला टनल की एक और ट्युब की खोदाई पुरी, मना जश्न यह भी पढ़ें स्वास्थ्य एवं चिकित्सा शिक्षा विभाग ने अपने आदेश में कहा है कि प्रशासनिक परिषद द्वारा मंजूरी देने के बाद अब 36 लाख रुपये जारी किए जाएं। स्वास्थ्य विभाग ने स्टेट डूग कंट्रोल विभाग को बच्चों की मृत्य के मामले में मुआवजे की राशि जारी करने का आदेश दिया है। सामाजिक कार्यकर्ता सुकेश खजूरिया द्वारा दायर याचिका पर राष्ट्रीय मनवाधिकार आयोग ने 17 जनवरी 2021 और 19 जुलाई 21 के आदेशों के बाद जम्मू-कश्मीर प्रशासन को मुआवजे का भगतान करने के लिए विवेश होना पड़ा। पहले प्रशासन ने पीड़ित बच्चों के परिजनों को मुआवजा देने के आदेश को जम्म-कश्मीर उच्च न्यायालय में चनौती दी थी। ट्रक से टकराई स्कूटी, बेटी की मौत, मां घायल टक से टकराई स्कुटी, बेटी की मौत, मां घायल यह भी पढ़ें खजूरिया ने पीड़ितों को उचित मुआवजा देने और मामले में राज्य के अधिकारियों की जिम्मेदारी तय करने के लिए एनएचआरसी से संपर्क किया था। उन्होंने तर्क दिया था कि यह राज्य के अधिकारियों का संवैधानिक कर्तव्य है कि वे न केवल नागरिकों के जीवन की रक्षा करें बल्कि यह भी सुनिश्चित करें कि हानिकारक नकली दवाओं की बिक्री न हो।इस आदेश के बाद अब खजूरिया ने कहा कि यह मामला न्यायिक सक्रियता के इतिहास में एक मील का पत्थर है जहां राज्य को नकली दवाओं की बिक्री की जांच में राज्य दवा अधिकारियों की पूरी तरह से उपेक्षा और कथित मिलीभगत के लिए मुआवजा देने का आदेश दिया गया है। मुझे नौकरशाहों और राजनेताओं के रवैये पर खेद है. जिन्होंने निर्दोष पीड़ितों को न्याय देने का विरोध किया और यहां तक कि एनएचआरसी के आदेशों के खिलाफ उच्च न्यायालय और सर्वोच्च न्यायालय भी गए। मुआवजे की

एनएचआरसी के आदेशों के खिलाफ उच्च न्यायालय और सर्वाच्च न्यायालय भी गए। मुआवज की राशि जारी करने से सुप्रीम कोर्ट में जम्मू-कश्मीर सरकार की एसएलपी के नतीजे पर निर्भर करता है, लेकिन मुझे विश्वास है कि सर्वोच्च न्यायालय शिशु पीड़ितों को भारत के संविधान के अनुच्छेद 142 के अनुसार पूर्ण न्याय भी प्रदान करेगा।

#### Jammu News: नकली दवा से बच्चों की मौत, मानवाधिकार आयोग की सिफारिश के 11 महीने बाद पीड़ित परिवार को मिलेगा मुआवजा

https://navbharattimes.indiatimes.com/state/jammu-and-kashmir/jammu/compensationamount-released-in-case-of-death-of-infants-due-to-fake-medicine-inudhampur/articleshow/87850554.cms

जम्मू-कश्मीर के उधमपुर जिले में नकली दवाओं के सेवन से शिशुओं की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की ओर से मुआवजे की सिफारिश के 11 महीने बाद केंद्रशासित प्रदेश प्रशासन ने 12 शोक संतप्त परिवारों के लिए तीन-तीन लाख रुपये की राशि जारी की है। इस साल की शुरुआत में आयोग ने दिसंबर 2019 और जनवरी 2020 के बीच रामनगर ब्लॉक में अपने बच्चों को खोने वाले परिवारों को मुआवजे का भुगतान करने का आदेश दिया था।

Amazon पर इलेक्ट्रॉनिक्स, अप्लायंसेज, किचन वगैरह पर बड़े ऑफर्स... अभी चेक करें

G7 की बैठक में आसियान देशों को क्यों बुला रहा ब्रिटेन? एशिया में चीन को घेरने का बनेगा प्लान?

आयोग ने यह संज्ञान लिया था कि भले ही जम्मू-कश्मीर औषधि विभाग जिम्मेदारी नहीं लेना चाहता हो लेकिन इस मामले में चूक से इनकार नहीं किया जा सकता है। जम्मू के सामाजिक कार्यकर्ता सुकेश सी. खजुरिया ने आयोग के समक्ष नकली दवाओं के सेवन से शिशुओं की मौत की शिकायत दर्ज कराई थी।

36 लाख रुपये को मिली मंजूरी

स्वास्थ्य और चिकित्सा शिक्षा विभाग की ओर से 16 नवंबर को जारी एक आदेश में विभाग ने मानवाधिकार आयोग के आदेश का अनुपालन करने की बात कही थी। इसमें कहा गया था कि उप राज्यपाल मनोज सिन्हा की अध्यक्षता में 7 अक्टूबर को हुई बैठक में प्रशासनिक परिषद ने रामनगर में नकली दवा के पीड़ित 12 नवजात शिशुओं के परिवारों के लिए 36 लाख रुपये की राशि जारी करने की मंजूरी दी गई है।

अतिरिक्त मुख्य सचिव विवेक भारद्वाज की ओर से जारी आदेश में कहा गया, 'विभाग ने राज्य औषधि नियंत्रक को विशेष और अपवादपूर्ण शिशु मृत्यु मामले के रूप में आगे भुगतान के लिए मुआवजे की राशि जारी करने आदेश दिया है, जो सर्वोच्च न्यायालय के समक्ष लंबित विशेष अनुमति याचिका के फैसले के अधीन है।'

पीड़ित परिवारों को न्याय दिलाने की लड़ाई लड़ने वाले खजुरिया ने सोमवार को सरकारी आदेश की एक प्रति साझा करते हुए कहा कि पीड़ित परिवारों को सहायता मिलने की दिशा में यह सिर्फ एक छोटा कदम है और यह आम जनता की जीत है जो पूरे देश में रोज चिकित्सा देखरेख में कमी और आधिकारिक लापरवाही से पीड़ित होती है।